

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110 001

No.3/4/ID/ECI/LET/FUNC/JUD/SDR/VOL.I/2018/(Council)(KT)

Dated: 1st June, 2018

To,

The Chief Electoral Officer
Karnataka,
Bengaluru

Subject:- Biennial Election to the Karnataka Legislative Council from 3 Graduates' and 3 Teachers' Constituency, poll for which is scheduled to be taken on 8th June, 2018 (Friday) - Commission's order regarding Identification of electors.

Sir,

I am directed to say that the Commission has directed that all electors at the elections from **Karnataka Legislative Council from Karnataka South East Teachers' Constituency, Karnataka South Teachers' Constituency, Karnataka South West Teachers' Constituency, Karnataka South West Graduates' Constituency, Bangalore Graduates' Constituency & Karnataka North East Graduates' Constituency in the State of Karnataka State**, who have been issued with EPICs as electors in their respective assembly Constituencies, shall have to produce these cards to exercise their franchise when they come to the polling stations for voting at the biennial election to the Legislative Council of Karnataka, notified on 15th May, 2018 .

2. A copy of the Order dated 1st June, 2018 issued in this behalf is enclosed. The Commission has approved 12 alternative documents of identification in respect of those electors who do not produce EPICs. Attention of all Presiding Officers may be specifically drawn to the directions in paragraph 4 of the order.

3. The Presiding Officers shall be clearly instructed that minor discrepancies in the entries relating to elector's name, father's/mother's/husband's name, sex, age or address in the Electoral Identity Card shall be ignored and the elector allowed to cast his vote so long as the identity of the elector can be established by means of that card.

4. The Commission's Order dated 1st June, 2018 may be got published in the State Gazette immediately. The Returning Officers, Presiding Officers appointed for the biennial

elections and all other election authorities concerned may be informed of the Commission's directions urgently. This order may be given wide publicity through print/electronic media for information of the general public and electors. It should be made clear that those who have been issued with EPIC should bring the EPIC and those made clear that those who have not been issued with EPIC should bring any of the alternative documents specified by the Commission, at the time of voting. All political parties in your State and contesting candidates may also be informed, in writing, of this direction of the Commission.

5. The Returning Officer(s) shall be instructed to note the implications of this Order and explain the contents thereof to all Presiding Officers through special briefings. They should also ensure that a copy of this letter is available with the Presiding Officers at all polling stations/booths in the constituency.

6. Kindly acknowledge receipt and confirm action taken

Yours faithfully,



(Abhishek Tiwari)
Section Officer

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 3/4/ID/2018/SDR(Council)(KT)

Dated:- 1st June, 2018

ORDER

Whereas, the Election Commission has been following the policy of compulsory identification of electors by means of specified identification documents at elections to the House of the People and Legislative Assemblies from the year 2000 onwards, so as to prevent impersonation at elections thereby making the right of genuine electors to vote under section 62 of the Representation of the people Act, 1951 more effective; and

2. Whereas, keeping in view the provisions of Rules, 35(3) and 37(2)(b) of the Conduct of Elections Rules, 1961, the Commission has been issuing directions that the electors at election to House of People and Legislative Assemblies shall produce their Electoral Photo Identity Cards or other specified documents at the polling station and failure or refusal on their part to produce those Electoral Photo Identity Cards or documents may result in the denial of supply of a ballot paper to them and permission to vote; and

3. Whereas, the said provisions regarding identification of electors and safeguards against impersonation are equally applicable at elections from Graduates' and Teachers' Constituencies, and as the electors in these constituencies are also electors in assembly constituencies, they would have been supplied with Electoral Photo Identity Cards as electors in their respective Assembly Constituencies;

4. Now, therefore, after taking into account all relevant factors and the legal and factual position, the Election Commission hereby directs that all electors at the biennial election to **Karnataka Legislative Council from Karnataka South East Teachers' Constituency, Karnataka South Teachers' Constituency, Karnataka South West Teachers' Constituency, Karnataka South West Graduates' Constituency, Bangalore Graduates' Constituency & Karnataka North East Graduates' Constituency in the State of Karnataka State**, who have been issued with their EPICs, shall have to produce these cards to exercise their franchise, when they come to the polling stations for voting at the biennial election to the Karnataka Legislative Council from the said Constituencies, notified on 15th May, 2018. However, those electors who

are not able to produce EPICs, will have to establish their identity, by producing any of the following alternative documents: -

- i. Passport,
- ii. Driving License,
- iii. Service Identity Cards with photograph issued to employees by Central/State Government, Public Sector Undertakings/Public Limited Companies.
- iv. Passbooks with photograph issued by Bank/Post Office (Accounts opened on or before 31-05-2018)
- v. Income Tax Identity Card (PAN card)
- vi. Smart Card issued by RGI under NPR,
- vii. Health Insurance Scheme Smart Card with photograph (M/o Labour's Scheme, issued upto 31-05-2018).
- viii. Pension document with photograph (issued upto 31-05-2018).
- ix. Freedom Fighter Identity Cards with photograph.
- x. Arms Licences with photograph (issued upto 31-05-2018).
- xi. Certificate of physical handicap with photograph issued by the competent authority (issued upto 31-05-2018)
- xii. Ex-servicemen CSD Canteen card with photograph.
- xiii. Aadhaar Card.

Yours faithfully,



(K.F.WILFRED)
Sr.PRINCIPAL SECRETARY